



1(100)2015/CL-Port Airport/Enf/FSSAI
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health and Family Welfare)
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,
New Delhi-110 002

Dated, the ^{23rd} July, 2018

To

1. All Commissioners of Food Safety of States/UTs
2. All Central Licensing Authorities, FSSAI
3. All PHOs/APHOs

Subject Licensing of FBOs having establishments at Seaports and Airports -reg.

Sir/Madam,

In continuation of this Office letter of even no. dated 17.04.2018, I am directed to convey that the competent Authority has allowed all FBOs whose licenses have been issued inadvertently by State DOs to continue till their expiry as a one time relaxation.

2. In future, all such FBOs having establishments within the Seaport/Airport premises i.e. within Port/Airport Terminals for which DOs (PHOs/APHOs) have been notified under FSS Act, 2006 need to obtain licenses from respective DOs and in case where DOs (PHOs/APHOs) have not been notified under FSS Act, 2006 need to obtain license from the respective Central Licensing Authorities.


(Garima Singh)
Director (RCD)
Tel: 011-23220994

Copy to:

- (i) DDG (IH), Directorate General of Health Services, MoHFW, New Delhi.
- (ii) CITO, FSSAI- for uploading on the FSSAI website and ensuring compliance accordingly.